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Title: Need to restore the quota of electricity supplied from Central Pool to Kerala.

SHRI P. KARUNAKARAN (KASARGOD): I would like to draw the attention of the Government with regard to the acute shortage of electricity in the State of Kerala. The Central Government has made a noble scheme under which it distributes or allocates electricity from the Central pool, that is, the unallocated pool. Many States had the privilege of getting this power allocated to their States. However, from last year onwards, there was an acute shortage and an acute reduction in case of distribution of electricity. In April, 2007, the reduction in the quota was 133 megawatts; in December, 2007, the Central Government has reduced it by 50 megawatts, but at the same time, consumption has increased by 150 megawatts.

As far as Kerala is concerned, the total requirement of power is about 2,800 megawatts, including the Central quota. What we have now is only 2,400 megawatts. There is a shortage of 400 megawatts. It is at this time that the Central Government has reduced its quota of power drastically. We cannot understand why the Central Government is partial because in case of many other States, the quota has been increased. In case of Kerala, it is reduced. It is not possible for a State like Kerala to purchase electricity at the rate of Rs. 8 or Rs. 9 per unit from other generating units.[\[r83\]](#)

So, we request the Government to retain the earlier quota so that power could be given to the common people as well as the industrial units.

SHRI P.C. THOMAS (MUVATTUPUZHA): Sir, we strongly support this.

MR. CHAIRMAN : Names of Shri P.C. Thomas, Shrimati C.S. Sujatha, Shri Francis George, Shri C.K. Chandrappan, Dr. K.S. Manoj will be associated with this topic.